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ASSAM ACT II OF 1955
THE ASSAM STAMP (AMENDMENT) ACT, 1955

(Passed by the Assembly)

(Received the assent of the Governor on the 28th March 1955)

[Published in the *Assam Gazette*, Extraordinary, dated the 30th March 1955]

An
Act

to amend the Assam Stamp (Amendment) Act, 1950 (Assam Act VII of 1950).

Preamble.—WHEREAS it is necessary to amend the Assam Stamp (Amendment) Act, 1950 (Assam Act VII of 1950) in the manner hereinafter appearing ;

It is hereby enacted in the Sixth Year of the Republic of India as follows:—

1. Short title, extent and commencement.—(1) This Act may be called the Assam Stamp (Amendment) Act, 1955.

(2) It extends to the whole of Assam.

(3) It shall come into force on the 31st day of March 1955.

2. Amendment of section 1(3) of Assam Act VII of 1950.—In sub-section (3) of section 1 of the Assam Stamp (Amendment) Act, 1950, a full stop shall be inserted after the figures “1950” and the words “and shall remain in force for a period of five years” shall be deleted.

[*Price 1 anna or 1d.*]

A.G.P. (Leg.) No.31/55—1050—19-10-1955.